

SHRI JANARDHANA POOJARY: There is another Call Attention also. I thought you will call me and I have been raising my hands. The hon. Minister in charge of Kashmir Affairs had given a statement outside the Parliament stating that the militants are ruling Kashmir. It is a very dangerous statement. He should have made the statement here.

MR. SPEAKER: It is coming up on Monday. I have listed that Call Attention for Monday. It has been listed for 26th.

(Interruptions)

[Translation]

MR. SPEAKER: Hon. Member will be given time on Monday.

(Interruptions)

12.16 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing, Monday, the 26th March, 1990 will consist of:-

- (1) Consideration of any item of Government Business carried over from today's order paper.
- (2) General discussion on General Budget for 1990-91.
- (3) Submission to the Vote of the House of Demands for Grants on Account (General) for 1990-91.

(4) Discussion and Voting on Supplementary Demands for Grants (General) for 1989-90.

(5) Consideration and passing of:

(a) The Commissions of Inquiry (Amendment) Bill, 1989

(b) The Criminal Law Amendment (Amending) Bill, 1989 as passed by Rajya Sabha.

(6) Discussion under Rule 193 regarding the accident to the Indian Airlines Airbus A-320 at Bangalore on Thursday, the 29th March, 1990 at 6.00 P.M.

AN HON. MEMBER: We would like to know when the voting will take place.

SHRI P. UPENDRA: The hon. Members are asking about voting on the Railway Budget. The Railway Minister will commence his reply today and complete it on Monday. The voting will take place on Monday.

12.17 hrs.

JOINT COMMITTEE ON OFFICES OF PROFIT

Motion for constituting the committee

[English]

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): Sir, I beg to move:

"That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this

[Sh. Dinesh Goswami]

House and five from the Rajya Sabha, who shall be elected from amongst the members of each House in accordance with the system of proportional representation by means of the single transferable vote:

That the functions of the Joint Committee shall be-

- (i) to examine the composition and character of all existing "committees" (other than those examined by the Joint Committee to which the Parliament (Prevention of Disqualification) Bill, 1957 was referred) and all "committees" that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being, a member of either House of Parliament under article 102 of the Constitution;
- (ii) to recommend in relation to the "committees" examined by it what offices should disqualify and what offices should not disqualify;
- (iii) to scrutinise from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise;

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters;

That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

That in order to constitute as sitting of the Joint Committee, the quorum shall be

one-third of the total number of members of the Committee;

That in other respects, the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and to communicate to this House the names of Members to be appointed by the Rajya Sabha to the Joint Committee."

MR. SPEAKER: The question is:

"That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst the members of each House in accordance with the system of proportional representation by means of the single transferable vote:

That the functions of the Joint Committee shall be-

- (i) to examine the composition and character of all existing "committees" (other than those examined by the Joint Committee to which the Parliament (Prevention of Disqualification) Bill, 1957 was referred) and all "committees" that may hereafter be constituted, membership of which may disqualify member of either House of Parliament under article 102 of the Constitution;
- (ii) to recommend in relation to the "committees" examined by it what offices should disqualify and what offices should not disqualify;

- (iii) to scrutinise from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise;

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters:

That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Committee;

That in other respects, the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and to communicate to this House the names of Members to be appointed by the Rajya Sabha to the Joint Committee."

The motion was adopted.

12.19 hrs.

ELECTION TO COMMITTEES

[English]

- (i) **Agricultural and Processed Food Products Export Development Authority**

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):
Sir, I beg to move:

"That in pursuance of sub-section (4) (d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority, subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (4) (d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority, subject to the other provisions of the said Act."

The motion was adopted.

(ii) **Coffee Board**

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):
Sir, I beg to move:

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942 read with rule 4(1) of the Coffee Rules, 1955, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as Members of the Coffee Board subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (2)